

**Central Administrative Tribunal
Madras Bench**

OA 310/01729/2015

Dated Thursday the 8th day of November Two Thousand Eighteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member(J)
&
Hon'ble Shri. T. Jacob, Member (A)**

M. Santhosh
978-A, Thadagam Road
Coimbatore – 641 002. .. Applicant

By Advocate **M/s. Menon, Karthik, Mukundan, Neelakantan**

Vs.

1. Union of India
Rep. by its Secretary
Ministry of Textiles
Udyog Bhavan
New Delhi – 110 001.
2. The Secretary
Textiles Committee
No. 406, Kakad Chambers
No. 132, Dr. A.B. Road, Worli
Bombay – 400 018. ... Respondents

By Advocate **Mr. K. Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA seeking the following reliefs:-

“1. To set aside order No. 126/236/2012-AD VI dated 21.10.2015 issued on behalf of the 2nd respondent and consequently declare that the applicant is entitled to the benefit of the 2nd financial upgradation under the MACPS in PB-2 of Rs. 9300-34800 + GP Rs. 4200/- with effect from 01.09.2008 and further;

2. Direct the respondents to grant the applicant the benefit of the 2nd financial upgradation under the MACPs in PB-2 Rs. 9300 – 34800 + GP Rs. 4200/- with effect from the date she completed 20 years of service (i.e) with effect from 01.09.2008, and direct further to grant all consequential arrears of pay and allowances arising therefrom;

3. Award costs and incidental thereto

4. Pass such other orders or directions”

2. When the matter is taken up for hearing, learned counsel for the applicant submits that similar matter had already been decided by this Tribunal on 23.09.2016 in OA 1470/2015. Accordingly the counsel for the applicant submits that the applicant will be satisfied if a similar direction is passed in the present OA also.

3. Learned counsel for the respondents has no objection for passing similar order.

4. Accordingly this OA is disposed of with the following direction:

“The point of law on which relief was granted earlier does not seem to have been settled finally and the matter is still before the Hon'ble Apex Court, we deem it appropriate to dispose of this OA with a direction that the respondents shall review their stand in the event of the aforesaid SLP before Hon'ble Supreme Court being decided in favour of persons similarly situated as the applicant.”

(T. Jacob)
Member (A)
AS

08.11.2018

(P. Madhavan)
Member(J)